जाबी तथा प्रामोद्योग प्रामोग के केन्द्रीय कार्यालय में नियुक्त कर्मजारी वर्ग

*376. श्री भगवत नारायण भागंव : स्या सामाजिक सुरक्षा नहीं यह वताने की कृपा करेंगे कि 31 नार्च, 1965 की खादी तथा सानीयोग आयोग के केम्बाय कार्यालय में नियुक्त कर्ववा विर्ण का कुल संख्या कितनी सा और उनमं से तकनाको कर्ववारी कितने थे ?

t [STAFF EMPLOYED IN CENTRAL OFFICE •F THE KUADI AND VILLAGE INDUSTRIES COMMISSION

•376. SHRI B. N. BHARGAVA: Will the Minister of SOCIAL SECURITY be pleased to state what was the total strength of the staff employed in the Central Office of the Khadi and Village Industries Commission as on the 31st March, 1965 and the strength of the technical staff amongst them?]

▶

विवि मंत्रालय तथा सामाजिक हैं सुरक्षा विभाग में राज्य मंत्री (श्री भार० एन० हजरनवीस): सूचना एकतित की जा रही है तथा यथा समय समा पटल पर रख दी जायेगी।

[THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNA-VIS): The information is being collected and will be placed on the Table of the House in due course.]

STUDY GROUP ON SOCIAL SECURITY

- •377. SHRI M. C. SHAH: Will the Minister of SOCIAL SECURITY be pleased to state;
- (a) whether the study group on social security has submitted its recommendations;
 and
- (b) if so, how and when Govern-snent intend to implement them?
- t[] English translation. •67 RS—3

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL SECURITY (SHRI R. M. HAJARNAVIS): (a) The Study Group on Social Security submitted its report in 1958 to the Ministry of Labour and Employment.

to Questions

(b) The major recommendations ef the Study Group are integration of Social Security Schemes and conver. sion of provident funds into a pension cum-gratuity scheme. The Gropu's report was considered at tripartite Labour Conferences. At its meeting held in October, 1962, the Standing Labour Committee recommended that consideration of the report should be postponed for 3 years. Government have since referred the question of integration of Social Security Schemes to the E. S. I. S. Review Committee and set up a Working Group to formulate a Retirement/Family Pension Scheme for workers who are members of E. P. Fund and Coal Mines Provident Fund. Further action win be taken on receipt of reports of the Review Committee and the Working Group.

REPORT OF COMMITTEE ON FERTILiziai

f SHRI K. DAMODARAN: •378. *J* SHRI YELLA REDDY: L SHRI P. K. KUMARAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the Committee on Fertilisers has submitted its report;
- (b) if so, what are the main recommendations contained m the report;
- (c) whether Government have examined these recommendations; and
- (d) if so, what decisions have bee* taken thereon?

THE MINISTER OF FINANCE ON BEHALF OF THE MINISTER OF FOOD AND AGR^TCULTURE (SHRI T. T. KRISHNAMACHARI): (a) Yes;

the Committee submitted their report on the 2nd September, 1965.

- (b) A summary of the recommenda tions is placed on the Table of the Sabha. [Se& Appendix LIV, Annexure No. 20.]
- (c) and (d) The recommendations made by the Committee are under consideration of the Government.

REVOLVING FUND FOR SUGAR INDUSTRY

f SHRI RAM SINGH: J SHRI DEVI SINGH: •379. 1 SHRI SUNDAR MAN! [PATEL:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the attention of the Government of India has been invited to a news-item (The Economic Times, 1st October, 1965, front page, cc. 2-3) to the effect that a revolving fund for rehabilitation and modernisation of sugar industry is being instituted by Government;
 - (b) if so, the details thereof; and
- (c) how the sugar factory owners have reacted to this proposal?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMA. NIAM): (a) There is presently no proposal to establish a revolving fund for rehabilitation and modernisation of sugar industry as reported in the Economic Times of the 1st October, 1965. However, the creation of revolving fund for the purpose htis, inter аНа, been recommended by the Committee on Rehabilitation and Modernisation of factories in India. recommendation is under examination at present and the Government has not yet taken decision thereon.

(b) and (c) Do not «rite.

PRACTICE or WEARING GOWN ANS ADDRESSING JUDGES IN HIGH COURT

•380. SHRI R. S. KHANDEKAR: Will the Minister of LAW be pleased to state:

- (a) whether Government hare r*. ceived the representations from various Bar Associations and Bar Councils for doing away with the practice of wearing gowns in the Indian High Courts, Supreme Court etc. and the practice of addressing the Judges as 'My Lord', *Your Lordship,' etc.; and
- (b) if so, what is the reaction of the Government in the matter?

THE MINISTER OF STATE IN THI MINISTRY OF LAW AND IN THB DEPARTMENT OF SOCIAL SECU-RITY (SHRI R. M. HAJARNAVIS):

- (a) No, Sir.
- (b) Does not arise.

FOOD GR(IN PURCHASES MADI XX SURPLUS STATES

240. SHRI DEOKINANDAN NARA-YAN: Will the Minister of FOOD and AGRICULTURE be pleased to state:

- (a) what purchases of rice and wheat were made *trom* surplus Stateg in 1964-65 and up to October, 1965 by the Central Government and the Stata Governments;
- (b) what quantities of rice ani wheat out of the above purchases were distributed to each of the deficit States; and
- (c) what approximately was tha marketable surplus with the surplm States out of which the above purchases were made?